

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 892 of 2020**

**IN THE MATTER OF:**

**Shristi Infrastructure Development Corporation Ltd. ....Appellant**

**Vs**

**Sarga Hotels Pvt. Ltd.  
Through its Resolution Professional  
Ms. Savita Agarwal & Ors. ....Respondents**

**Present:**

**For Appellant: Mr. Arijit Mazumdar and Mr. Shambo Nandy,  
Advocates.**

**For Respondents: Mr. Rishav Banerjee, Advocate with Ms. Savita  
Agarwal, IRP for R-1.**

**Mr. Abhijeet Sinha and Mr. Rajul Jain, Advocates  
for R-3.**

**ORDER  
(Through Virtual Mode)**

**15.10.2020:** Since the instant appeal is also preferred against the impugned order dated 12<sup>th</sup> August, 2020 which is assailed in Company Appeal (AT) (Insolvency) No. 800 of 2020, this appeal be also listed alongwith Company Appeal (AT) (Insolvency) No. 800 of 2020 fixed for **4<sup>th</sup> November, 2020.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**[Dr. Alok Srivastava]  
Member (Technical)**

*am/gc*